

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00241 of 2015  
Cuttack, this the 12<sup>th</sup> day of May, 2015

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (J)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

.....  
Surendra Nath Sahoo,  
aged about 61 years,  
S/o Late Baishnab Charan Sahoo,  
Retired Wire Man of BSNL,  
At present residing at Vill- Kilipal, PO- Nirijangha,  
Via- Tirtol, Dist- Jagatsinghpur, Odisha.

...Applicant

(Advocates: M/s. A.K.Mohanty, P.K.Kar, D.K.Mohanty )

**VERSUS**

Union of India Represented through

1. Chairman-cum-Managing Director,  
Bharat Sanchar Nigam Ltd,  
Bharat Sanchar Bhavan,  
Harischandra Mathur Lane,  
Janpath, New Delhi-110001.
2. Superintending Engineer, (Electrical),  
Office of Sr. Chief Engineer (Electrical),  
Odisha Zone, BSNL Bhawan, Ashok Nagar,  
Bhubaneswar- 751001.
3. Executive Engineer,  
BSNL Electrical Division,  
15 Cantonment Road, Cuttack- 753001.

... Respondents

(Advocate: Mr. K.C.Kanungo )

.....  
**ORDER (ORAL)**

**A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. D.K.Mohanty, Ld. Counsel for the Applicant, and Mr. K.C.Kanungo, Ld. Counsel appearing for the Respondents-BSNL, on whom a copy of this O.A. has already been served, and perused the materials placed on record.



2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for grant of 2<sup>nd</sup> financial upgradation in the scale of pay of Rs. 4000-100-6000 (CDA) ( corresponding IDA scale of Rs. 5700-160-8100) w.e.f. 20.12.2002 onwards with all consequential financial benefits including payment of revised pension and pensionary benefits. Mr. Mohanty, Ld. Counsel for the applicant, submitted that applicant ventilating his grievance had made a representation on 10.02.2014 vide Annexure-A/11 to Respondent No.2 but till date the applicant has received no response.

3. Mr. Kanungo, Ld. Counsel appearing for the BSNL, brought to our notice that as per the information supplied to the applicant under RTI Act, 2005, it has been categorically stated that the above representation dated 10.02.2014 preferred by the applicant has been rejected. Though the said order has been communicated to the applicant but no administrative order has been passed.

4. Taking into account the submission made by Ld. Counsel for both the sides, without expressing any opinion on the merit of the case, we dispose of this O.A. at this admission stage by directing Respondents to communicate the order to the applicant within a period of 30 days from the date of receipt of a copy of this order. We grant liberty to the applicant to agitate the grievance, if so advised, after receipt of the order. With the aforesaid observation and direction, this O.A. stands disposed of at this admission stage. Consequently, M.A. No. 303/15 is also disposed of. No costs.

5. Copy of this order be given to the Ld. Counsel for both the sides.

  
(R.C.MISRA)  
MEMBER(Admn.)

  
(A.K.PATNAIK)  
MEMBER(Judl.)